

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH : F : NEW DELHI

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
MS SUCHITRA KAMBLE, JUDICIAL MEMBER

ITA No.1266/Del/2016
Assessment Year: 2006-07

Sandeep Chona,
9/54, Basement Vikram Vihar,
Lajpat Nagar IV,
New Delhi.

Vs. ITO,
Ward-33(4),
New Delhi.

PAN: AEVPC3102N

(Appellant)

(Respondent)

Assessee by	:	None
Revenue by	:	Shri Surender Pal, Sr. DR
Date of Hearing	:	05.02.2019
Date of Pronouncement	:	05.02.2019

ORDER

PER R.K. PANDA, AM:

This appeal by the assessee is directed against the order dated 29th October, 2015 of the CIT(A)-17, New Delhi, relating to Assessment Year 2006-07.

2. Despite service of notice, none appeared on behalf of the assessee. No petition seeking adjournment of the case was filed. This type of conduct on the part of the assessee shows that he is not interested in prosecuting the appeal filed by him.

Therefore, following the decisions mentioned below, the appeal filed by the assessee is dismissed for want of prosecution:-

1. CIT vs. B.N. Bhattachargee & Anr., 118 ITR 461.
2. Estate of late Tukojirao Holkar vs. CWT, 223 ITR 480 (M.P.).
3. Commissioner of Income-tax vs. Multiplan India (P.) Ltd, 38 ITD 320 (Del.).

3. However, if the assessee, through proper application, explains the reasons for such non-appearance, the Tribunal may, at its discretion, recall this order.

4. In the result, the appeal filed by the assessee is dismissed *in limine* for want of prosecution.

The decision was pronounced in the open court at the time of hearing itself
i.e., on 05.02.2019.

Sd/-

(SUCHITRA KAMBLE)
JUDICIAL MEMBER

Sd/-

(R.K. PANDA)
ACCOUNTANT MEMFBER

Dated: 05th February, 2019

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi